

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
08-05-2024 AT 10:30 AM**

CP No. 69/241/HDB/2023

AND

IA (CA) 101, 63, 70, 71, 96, 107, 132, 133/2024 in CP No. 69/241/HDB/2023

u/s. 241 of Companies Act, 2013

IN THE MATTER OF:

Dr. Mudumala Issac Abhilash

...Petitioner

AND

M/s.Thrithva Health Care Private Limited

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (CA) 101/2024

Orders not pronounced, since the learned counsel Mr Y Suryanarayana submitted that he filed an IA No 133/2024. **For Orders on 09.05.2024.**

IA (CA) 63/2024

For hearing, matter adjourned to 09.05.2024.

IA (CA) 70/2024

For hearing, matter adjourned to 09.05.2024.

IA (CA) 71/2024

For hearing, matter adjourned to 09.05.2024.

IA (CA) 96/2024

For hearing, matter adjourned to 09.05.2024.

IA (CA) 107/2024

For proof of service, matter adjourned to 09.05.2024.

IA (CA) 132/2024

This is an urgency application to list the IA (CA) 133/2024. This urgency application is allowed this application becomes infructuous. **Hence this application becomes infructuous.**

IA (CA) 133/2024

Learned Counsel Mr Y Suryanarayana along with the counsel on record Mr Manoj Kumar Koyalkar and CS Ms Kusbhu Vijayvargi, for applicant present physically.

Learned counsel Mr Ritesh, for respondent present physically.

Learned counsel for the respondent prayed time for filing counter.

In the light of the urgency prayed for filing counter on or before 09.05.2024.

Matter adjourned to 09.05.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)